

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH (COURT-I)

(IB)-346(PB)/2017

In the matter of :

Ashtech. Buildpro India (P) Ltd.

....PETITIONER

Vs.

M/s. Ambience (P) Ltd.

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 17.10.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

DEEPA KRISHAN  
Hon'ble Member (Technical)

For the Petitioner /applicant

: Mr. Achin Goel, Advocate for Op.Cr.  
Mr. Praveen Kumar Tiwari, HR Mgr.

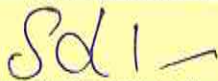
For the Respondent/Corporate Debtor : Mr. Sushant Kumar, Advocate

ORDER

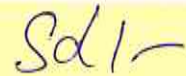
Learned Counsel for the parties are present. It is represented by the parties that the pleadings in this matter are complete. Ld. Counsel for the petitioner also represents the fact that in compliance with the order passed by this Tribunal on 11.9.2017, certified copy from the Bankers has been produced vide diary No.1049 dated 15.9.2017.

However, perusal of the order dated 05.9.2017 shows that hearing in the matter has been fixed on 02.11.2017 for arguments. In the circumstances, the matter is adjourned to 02.11.2017.

List on 02.11.2017.



(DEEPA KRISHAN)  
MEMBER (TECHNICAL)



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
17.10.2017